

plaints can be looked into and remedial action can be taken.

[*Translation*]

SHRI VAMAN RAO MAHADIK: Mr. Speaker, Sir, the generation of power and its distribution is under the Central Government. There is scarcity of electricity in the country and lot of complaints are received from the States in this regard. Central Government should make arrangement for generating electricity from the gas of Bombay High, from coal and by storing water on high places to increase the generation of power. Is Government considering any new projects and if so, the number of new projects proposed to be undertaken.

MR. SPEAKER: The question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

[*English*]

Investment on Aircraft by Indian Airlines

*106. SHRIMATI BASAVA RAJESWARI: Will the Minister of CIVIL AVIATION be pleased to state:

<i>Year</i>	<i>Amount provided (Rs. in crores)</i>	<i>Amount utilised (Rs. in crores)</i>
<i>1</i>	<i>2</i>	<i>3</i>
1988-89	153.47	161.28
1989-90	182.35	174.09 (Estimated)

(c) No, Sir.

(d) Does not arise.

(a) the percentage of increase in investment on aircraft acquisition by the Indian Airlines during the Seventh plan period as compared to the Sixth plan and the position in this regard about expenses on aircraft maintenance;

(b) the total amount provided and utilised for maintenance of aircraft during 1988-89 and 1989-90;

(c) whether there are complaints about lack of proper maintenance of the aircraft;

(d) if so, the reasons therefor; and

(e) the measures being taken for proper maintenance of aircraft during 1990-91?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Indian Airlines, during the 7th plan period, spent 242% more on acquisition of aircraft and 130% more on maintenance of aircraft over the 6th plan period.

(b) The amount provided and utilised for maintenance during the years 1988-89 and 1989-90 was as follows:

(e) All the aircraft of Indian Airlines are maintained by duly qualified and licenced/ approved persons at specific intervals, whose

periodicity is determined by the Director General Civil Aviation. Necessary surveillance is carried out by officers of the DGCA in ensuring that all the airworthiness requirements are adhered to while carrying out maintenance. The DGCA has tightened its surveillance control over the airlines and quality control systems to detect discrepancies and weaknesses in the quality control organisation. Necessary remedial measures are taken as and when such discrepancies are noticed.

Production and Requirement of Petroleum and Petroleum Products

*107. SHRI KALP NATH RAI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the present requirement of petroleum and petroleum products;

(b) the production of these commodities indigenously; and

(c) how the deficit between the demand and production is proposed to be met?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) The estimated requirement of crude oil and Petroleum products for the year 1989-90 are 51.8 million tonnes and 53.63 million tonnes respectively.

(b) The estimated indigenous production of crude oil refined petroleum products for the year 1989-90 are around 34 million tonnes and 49.16 million tonnes respectively.

(c) The deficit between the demand and indigenous production is being met by imports.

[Translation]

Award of contracts for transportation of sand and coal

*108. SHRI KALPNATH SONKAR: Will the Minister of ENERGY be pleased to state:

(a) whether there is a provision in the subsidiary companies of the Coal India Ltd. for giving priority in awarding contracts for transportation of sand/coal to any particular group such as, ex-servicemen, handicapped persons, freedom fighters, etc; and

(b) if so, the details thereof and whether the relevant rules are being adhered to?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Coal companies are under instructions of the Government to accord priority in award of contracts for transportation of coal/sand to companies of ex-servicemen, sponsored by the Director General of Resettlement, and cooperative societies of local people promoted by the district administration.

(b) The contracts are awarded to ex-servicemen companies and cooperative societies at mutually settled rates, without invitation of open tenders, in accordance with Government instructions.

[English]

Power Projects in Cochin

*109. PROF. K.V. THOMAS: Will the Minister of ENERGY be pleased to state:

(a) whether Kerala Government has submitted proposals for starting a gas based station at Vypeen and diesel power generating station at Brahmapuram in Cochin; and